

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/RP/2023

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of this Hon'ble Commission's order dated 01.08.2023 in Petition No. 258/MP/2019.

Petitioner : Jhajjar Power Limited (JPL)

Respondent : Tata Power Trading Company Limited (TPTCL) & Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aniket Prasoon, Advocate, JPL
Shri Aman Sheikh, Advocate, JPL
Ms. Archita Kashyap, Advocate, JPL
Ms. Nipun Sharma, Advocate, TPDDL
Ms. Kanya Sharma, Advocate, TPDDL
Shri Venkatesh, Advocate, TPTCL
Ms. Surbhi, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, TPDDL, sought an adjournment due to the unavailability of the arguing counsel. In response, the learned counsel for the Petitioner indicated that the matter had already been argued by the Parties back in October 2024, and accordingly, it may be reserved for order while allowing TPDDL to file its written submissions, if any. The learned counsel, however, also added that if the Commission deems it appropriate to adjourn the matter, it may be listed at the earliest. Allowing the request of the learned counsel for TPDDL, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **19.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

